



**AMEETA SURI**  
Special Secretary & Member

भारत सरकार  
GOVERNMENT OF INDIA  
(वित्त मंत्रालय/राजस्व विभाग)  
MINISTRY OF FINANCE / DEPARTMENT OF REVENUE  
केन्द्रीय उत्पाद एवं सीमा शुल्क बोर्ड  
CENTRAL BOARD OF EXCISE & CUSTOMS  
नार्थ ब्लॉक, नई दिल्ली-110001  
NORTH BLOCK, NEW DELHI-110001

D.O. No. 390/Misc/163/2016-JC  
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New Delhi, July, 2017

My dear Chief Commissioner,

It may be recalled that the Board is pursuing the withdrawal of appeals as per the revised monetary limits and on the basis of Hon'ble Supreme Court's decision on the identical matters in the High Courts & CESTAT.

2. After reviewing the reports of the zones, pendency of withdrawal of appeals on the basis of revised monetary limit in the High Courts, it is noticed that still some Zones have not even provided the figures and some Zones have still not filed withdrawal applications (Annexure I & II), despite issue of several DO's and letters dated 18.01.2017, 27.03.2017, 24.05.2017 respectively.

3. This is a serious issue and needs urgent attention on your part. All out efforts should be made to file applications in the High Courts in all the cases identified for withdrawal as per the revised monetary limits. You should complete this exercise and report to J.S. (Review) by 31.07.2017 positively.

Encls : As above

  
(Ameeta Suri)  
Member (Legal)

To,

The Chief Commissioners as per the Annexure

**Annexure**

Number of remaining appeals pending for withdrawal in the High Courts on the basis of increased monetary limit (upto Rs.20 Lacs) (as on 15.07.2017)

| S.no. | Zones which are yet to file or have not reported | identified | filed | withdrawn | To be filed | To be withdrawn |
|-------|--|------------|-------|-----------|-------------|-----------------|
| 1     | Bhopal*  |            |       |           |             |                 |
| 2     | Chandigarh                                       | 7          | 0     | 0         | 7           | 0               |
| 3     | Chennai CX                                       | 24         | 11    | 6         | 13          | 5               |
| 4     | Chennai Cus.*                                    |            |       |           |             |                 |
| 5     | Cochin Cus & Cx                                  | 1          | 0     | 0         | 1           | 0               |
| 6     | Delhi CX   | 5          | 1     | 0         | 4           | 2               |
| 7     | Delhi Customs*                                   |            |       |           |             |                 |
| 8     | Jaipur CE&ST                                     | 16         | 0     | 0         | 16          | 0               |
| 9     | Kolkata CX*                                      |            |       |           |             |                 |
| 10    | Kolkata ST*                                      |            |       |           |             |                 |
| 11    | Lucknow CE&ST*                                   |            |       |           |             |                 |
| 12    | Meerut   | 7          | 0     | 0         | 7           | 0               |
| 13    | Mumbai-I CX                                      | 9          | 1     | 1         | 8           | 0               |
| 14    | Mumbai-II CX                                     | 6          | 0     | 0         | 6           | 0               |
| 15    | Mumbai-I Cus.                                    | 2          | 0     | 0         | 2           | 0               |
| 16    | Mumbai ST  | 3          | 2     | 2         | 1           | 0               |
| 17    | Mysore   | 1          | 0     | 0         | 1           | 0               |
| 18    | Nagpur   | 22         | 6     | 3         | 16          | 3               |
| 19    | Patna(P)   | 1          | 0     | 0         | 1           | 0               |
| 20    | Vadodara*  |            |       |           |             |                 |

\*zones which have not provided report regarding withdrawal of appeals in HC on the basis of increased monetary limit